

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 25899 of 2013

(Arising out of Order-in-Appeal No. 603-2013 dated
01/11/2012 passed by Commissioner of Central Excise and
Service Tax (Appeals), BELGAUM)

M/s. Om Security Services

Court Circle, Near Petrol Pump
DHARWAD - 580001
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax BELGAUM**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

APPEARANCE:

None , Advocate for the Appellant

Shri H. Jayathirtha, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20110 / 2023

Date of Hearing: 22/02/2023

Date of Decision: 22/02/2023

Per : AS PER BENCH

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced in the open court on **22/02/2023**)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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